

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CONT.A. 03/2023 IN CP (IB) No.140/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 13th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ASREC (INDIA) LIMITED V/S M/S SHASHI OILS AND FATS PVT LTD
UNDER SECTION	7 IBC (DISSOLVED)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Kunal Godwani, Adv.

: For the Applicant

ORDER

Ld. Counsels representing the respective parties are present through VC.

CONT.A.03/2023

- 1.** Ld. Counsel representing the applicant states that he has got instructions from his client that the electricity connection have been restored. However, he seeks final instructions with respect to the withdrawal of the present contempt application.
- 2.** However, in view of the electricity connection having already been provided, the present contempt application does not survive, however, as per the request made by the Ld. Counsel representing the applicant for taking instructions from his client, the matter is adjourned for 15th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

13th May, 2024

*Bipul Kumar Tiwari
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**